

1	2	3	4	5	6	7
Manipur	0	0	0	0	0	0
Meghalaya	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0
Odisha	0	0	0	1	0	22
Puducherry	0	0	0	0	0	0
Punjab	0	0	0	0	0	0
Rajasthan	65	5	150	3	0	3
Sikkim	0	0	0	0	0	0
Tamil Nadu	3	0	1	1	0	2
Telangana	11	1	27	0	0	0
Tripura	0	0	0	0	0	0
Uttarakhand	9	0	21	0	0	0
Uttar Pradesh	155	22	419	12	1	64
West Bengal	27	5	84	3	1	9
TOTAL	751	97	2264	59	6	233

Compensation to fishermen affected due to Hudhud cyclone

1356. SHRI C. M. RAMESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that even after one year of Hudhud cyclone, affected fishermen have not got compensation;

(b) if so, what are the reasons behind this and the steps taken by the Ministry to impress upon the State Government of Andhra Pradesh to pay compensation to fishermen in Visakhapatnam; and

(c) whether it has also come to the notice of the Ministry that some of the fishermen are not getting the institutional credit in spite of the fact that their boats suffered heavy damage?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (c) The primary responsibility for disaster management rests with the States. The concerned State Governments undertake relief operations in the wake of natural disasters including cyclone from the State Disaster Response

Fund (SDRF) already placed at their disposal in accordance with the GOI approved items and norms of assistance. The Government of India supplements their efforts by providing assistance from the National Disaster Response Fund (NDRF) by following the laid down procedure.

Information on compensation and institutional credit provided to fishermen/owners of damaged boats is not maintained by this Ministry centrally, since the execution of relief activities on the ground is the responsibility of the State concerned.

Amendments in Industrial Disputes Act

1357. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is planning to amend the Industrial Disputes Act, 1947 to permit easier retrenchment of workers by industries; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Ministry has taken steps for drafting a Labour Code on Industrial Relations, by simplifying, amalgamating and rationalizing the relevant provisions of the following three Labour Laws:

(i) The Industrial Disputes Act, 1947;

(ii) The Trade Unions Act, 1926; and

(iii) The Industrial Employment (Standing Orders) Act, 1946.

The provisions of the Code are under consideration.

Unemployment allowance to unemployed graduates

1358. SHRI D. KUPENDRA REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total State/UT-wise, rural and urban-wise, male and female-wise number of graduate unemployed youth in the country at present;

(b) whether Government proposes to give unemployment allowance and social security to such unemployed graduates; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Reliable estimates of employment and unemployment are obtained through labour force surveys on employment and unemployment conducted by National Sample Survey Office (NSSO),